

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SSPECIAL LEAVE PETITION (CRIMINAL) Diary No.26689/2024

(Arising out of impugned final judgment and order dated 17-11-2023 in CRM (M) No. 472/2023 passed by the High Court of Jammu & Kashmir and Ladakh at Jammu)

UNION TERRITORY OF JAMMU AND KASHMIR

Petitioner(s)

VERSUS

PEERZADA SHAH FAHAD

Respondent(s)

(IA No.192810/2024-CONDONATION OF DELAY IN FILING SLP, IA No.192812/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.192811/2024-CONDONATION OF DELAY IN REFILING SLP)

WITH

Diary No(s). 26690/2024 (II-C)

(FOR ADMISSION and I.R. and IA No.196461/2024-CONDONATION OF DELAY IN FILING SLP, IA No.196465/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.196464/2024-CONDONATION OF DELAY IN REFILING SLP)

Date : 09-09-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s)

Mr. Kanu Aggarwal, A.A.G.

Mr. Parth Awasthi, Adv.

Mr. Pashupathi Nath Razdan, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

List after two weeks as prayed for by the learned counsel for the petitioner.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(MAMTA RAWAT)
COURT MASTER (NSH)